

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s. NIRMITI STAMPINGS PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	Nirmiti Stampings Private Limited
2. Date of incorporation of corporate debtor	07/04/1995
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies (RoC), Pune
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U28910MH1995PTC087295
5. Address of the registered office and principal office (if any) of corporate debtor	S-11 S BLOCK MIDCBHOSARI PUNE MH 411026 IN
6. Insolvency commencement date in respect of corporate debtor	01/12/2022
7. Estimated date of closure of insolvency resolution process	31/05/2022
8. Name and registration number of the insolvency professional acting as interim resolution professional	Udaykumar Bhaskar Bhat IBBI/IPA-001/IP/P-01425/2018-2019/12234
9. Address and e-mail of the interim resolution professional, as registered with the Board	B-304, Goldville, Dange Chowk, Aundh Ravet Road, Thergaon, Pune-411033 udaybhat2805@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	B-304, Goldville, Dange Chowk, Aundh Ravet Road, Thergaon, Pune-411033 nirmitistampings@gmail.com
11. Last date for submission of claims	15/12/2022
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) No Information available as on date
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1.NA 2. 3.
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Are available at the Web link given here https://ibbi.gov.in/en/home/downloads Physical Address:NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s. Nirmiti Stampings Private Limited on 01/12/2022.

The creditors of M/s. Nirmiti Stampings Private Limited, are hereby called upon to submit their claims with proof on or before 15.12.2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional :UDAYKUMAR BHASKAR BHAT

Date and Place :03/12/2022, PUNE

